GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

STARRED QUESTION NO:192 ANSWERED ON:16.07.2009 ATF PAYMENTS TO OIL COMPANIES Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether several airlines have not paid their dues on account of Aviation Turbine Fuel (ATF) to various oil companies in the public sector:
- (b) if so, the details of the pending dues of various airlines in December, 2008 and May 2009, airline-wise and oil company-wise;
- (c) whether the Government has taken steps to recover such dues in a time bound manner; and
- (d) if so, the details thereof?

Answer

MINISTER OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF THE LOK SABHA STARRED QUESTION NO. 192 ASKED BY SHRI KISHANBHAI V. PATEL AND SHRI PRADEEP MAJHI TO BE ANSWERED ON 16-07-2009 REGARDING ATF PAYMENTS TO OIL COMPANIES:

(a) & (b): Yes, Madam. As on 31st December 2008 and 31st May 2009, five Airlines i.e. National Aviation Company of India Limited (NACIL), Jet Airways, Kingfisher Airlines, Paramount Airways and Spice Jet owed Rs 3658.06 and 2225.52 crore respectively to Oil Marketing Companies (OMCs) namely Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL). Airline-wise and Company-wise details of outstanding dues in December, 2008 and May, 2009 are given below: -

Figure in Crore

Name of Outstanding dues as on TOTAL Outstanding dues as on TOTAL Airlines 31st December 2008 31st May 2009

IOCL HPCL BPCL IOCL HPCL BPCL

NACIL 877.13 184.35 250.43 1311.91 307.49 73.88 91.56 472.93

Jet Airways 1053.08 2.67 210.46 1266.21 644.96 3.34 111.77 760.07

Kingfisher

Airlines 172.78 523.34 333.96 1030.08 37.36 598.78 314.32 950.46

Paramount

Airways - 36.56 - 36.56 - 25.82 - 25.82

Spice Jet - 13.30 - 13.30 - 16.24 - 16.24

Total Amount 102.99 760.22 794.85 3658.06 989.81 718.06 517.65 2225.52

(c) & (d): In case Airlines fails to pay their dues, OMCs take action for recovery of dues in line with the mutually agreed commercial

terms between them and Airlines. The defaulting Airlines are also put on 'Cash and Carry' and interest is recovered on all overdue payments.

The issue of outstanding dues was also taken up with Ministry of Civil Aviation which advised the airlines to clear their outstanding dues promptly.